MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 30th January, 2026

RRDP/2/2026-DP-DP (D): In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Manipur hereby makes the following amendment to the existing Manipur Civil Service Rules,1965 namely: -

1. SHORT TITLE AND COMMENCMENT:
   (a) This Amendment may be called the Manipur Civil Service Rules, 1965 (**Amendment No.65**);

   (b) The Amendment shall come into force with effect from the date of publication in the official Gazette of Manipur.

2. In the existing provisions of Sub-rule 4 of Rule 30 of the Manipur Civil Service Rules, 1965, the following shall be substituted namely: -

   4. A member of the Service in the Junior Administrative Grade shall be eligible for promotion to Selection Grade on completion of 14 (fourteen) years of regular service with 4 (four) years in Junior Administrative Grade.

LOUREMBAM BIKRAM,
Special Secretary to the Government.

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Digitally signed by
Thingbaijam Binodkumar Singh
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